

इस सुविधा का विस्तार करने की एक योजना तैयार की है और यदि हाँ, तो तत्सम्बन्धी ब्यौरा क्या है; और

(ग) दिल्ली के शेष क्षेत्र के अन्य मकानों के लिए इस सुविधा का विस्तार करने की सरकार की क्या योजना है ?

पेट्रोलियम, रसायन और उर्वरक मंत्री (श्री प्रकाश चन्द्र सेठी): (क) पाइप लाइनों के द्वारा तरल पेट्रोलियम गैस (खाना पकाने की गैस) की सप्लाई करने की इस मंत्रालय की वर्तमान में कोई योजना नहीं है।

(ख) तथा (ग) : प्रश्न नहीं उठता।

Cooking Gas Racket in Capital

1262. SHRI SUBHASH YADAV: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that a massive cooking gas connections racket in the Capital has been unearthed;

(b) if so, the details thereof;

(c) whether some employees of his Ministry or the Indian Oil Corporation have also been found involved in it; and

(d) if so, the details thereof and what action has been taken against the persons involved in it and also against the persons who purchased these unauthorised gas connections?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) and (b). During a raid by custom officials of a house in Patel Nagar, New Delhi, the rubber stamps of 46 distributors of the Indian Oil Corporation and a fake subscription voucher book were located. In this connection the police had arrested the owner of the house along with the manager of the Indian Agency M/s. Vikas Gas Agencies, New Delhi. These persons were

allegedly involved in the fake termination voucher racket. They were reportedly issuing fake termination vouchers from forged termination voucher books printed in the names of the various distributors of IOC. During interrogations, the above persons had alleged the involvement of an employee of IOC also in the racket.

(c) and (d). As the police are yet to complete their investigation in the case, it is not possible, at this stage to state the names of the persons actually involved and the action proposed to be taken against them.

Decision on Their Dam Project

1263. SHRI CHIRANJI LAL SHARMA: Will the Minister of ENERGY be pleased to refer to the reply given to Starred Question No. 218 on 3rd March, 1981 regarding sharing of power for Their Dam and state:

(a) whether the final decision for sharing power benefits accruing from the Their Dam Project has been taken; and

(b) if so, details of the decision taken?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) and (b). The Their Dam Project is being executed by the Government of Punjab. Under the Agreement settled by the Government of Punjab with J&K and H.P. the following is the share of power among the States involved in the Agreement:

20 per cent at cost price to J & K;

4.6 per cent to H.P. free of cost and the balance to Punjab.

The Planning Commission has not taken final decision.